

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ING BPO SERVICES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1) Name of Corporate Debtor	ING BPO Services India Private Limited
2) Date of Incorporation of Corporate Person	16.02.2005
3) Authority under which Corporate Person is Incorporated / Registered	Delhi
4) Corporate Identity No. / Limited Liability Identity Number of Corporate Person	U00000HR2005PTC035630
5) Address of the registered office and principal office (if any) of Corporate Person	Plot No. 109, Ph-4, Udyog Vihar, Gurgaon, Gurugram, Haryana, India-122 015.
6) Liquidation Commencement Date of Corporate Person	March 04, 2024
7) Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address :- 407, Sanjay Enclave, Opp. Millap Cinema, S.V. Road, Kandivali West, Mumbai-400 067. Email Id :- pranav@indiansol.com Contact No. :- +91 98204 68925 April 03, 2024
8) Last Date for Submission of Claims	April 03, 2024

Notice is hereby given that the **ING BPO Services India Private Limited** has commenced voluntary liquidation on March 04, 2024.

The stakeholders of **ING BPO Services India Private Limited** are hereby called upon to submit a proof of their claims, on or before April 03, 2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-
Pranav Damania
Liquidator, in the matter of **ING BPO Services India Private Limited**
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Date : 07.03.2024 Authorisation for Assignment ("AFA"): AA/10164/02/231224/106710
Place : Mumbai AFA Validity: December 23, 2024

BEFORE DEBTS RECOVERY TRIBUNAL -II,
Delhi, 4th Floor Jeevan Tara Building Parliament Street New Delhi - 110001.

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993 in the matter of **TAXO 2145/2022 ANIS BANK LTD.**

DATE: 21.11.2023
APPLICANT

VERSUS

MS. JHUMA CHOUDHARY & ORS. **RESPONDENT**

To, Defendant 1. Ms. Jhuma Choudhary W/o Mr. Ritesh Choudhary, 2. Mr. Ritesh Choudhary S/o Mr. Kedar Nath Choudhary Both At: Rio Plot No. 28, Flat No. 10, Kamakshi Apartments Sect-6, Dwarka New Delhi - 45, Also At: 218, Vardhaman Super Plaza Plot No. 12 Sect- 12 Dwarka New Delhi - 75 Also At: Flat No. 654, PKT-13 LIG DDA Flats Dwarka Phase-I, New Delhi - 75. 3. Jalprakash Associates Ltd. Jaypee Greens Sect-128 Noida UP - 201304. 4. Jaypee Sports International Ltd. Jaypee Greens Sect-128 Noida UP - 201304.

Whereas the above named applicant (s) has / have instituted a case for recovery of **Rs. 29,27,154/- (Rupee Twenty Nine Lakh Twenty Seven Thousand One Hundred Fifty Four Only)** against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on **13.03.2024 AT 10.30 A.M.** Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video Conferencing and for that purpose:-

(i) All the Advocates/Litigants shall download the "Cisco Webex" application/software;

(ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Honble Presiding Officer/ Registrar shall be displayed in the daily case list self at DRT Official Portal i.e. drt.gov.in (iii) In any emergency qua that the Advocate/Litigants can contact the concerned official at Ph. No. 23748478. Given under my hand and seal of the Tribunal this 21th day of Nov., 2023.

By Order of the Tribunal,
Section Officer, DRT-II, DELHI.

SHIRAM Finance Ltd.

Registered Office: Sri Towers, Plot No. 14A, South Phase, Industrial Estate, Guindy, Chennai 600 032.

Branch Office: L1 & L2, Above SBI Bank, Gurudwara Road, Green Park Extension, New Delhi - 110016.

Website: www.shriramfinance.in

NOTICE

Note: It is informed that "SHIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHIRAM TRANSPORT FINANCE LIMITED" was changed as "SHIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

DEBT RECOVERY APPELLATE TRIBUNAL

Apartment No. 318 11/3rd Floor, Hotel Samrat, Kauliya Marg, Chanakya Park, New Delhi - 110021

Appeal No. 159/2022 In SA. Vide No. 837/2022 (DRT-III, Delhi)

1. Mayoor Kumar Respondent 3
R/o K-3/1, DLF Phase-2, Gurgaon, Haryana 122002

2. Manju Aggarwal Respondent 4
R/o T- 28/9, DLF Phase-3, Gurgaon, Haryana 122002

Whereas the Notice that an appeal from the order passed by the Presiding Officer of D.R.T. in the above case has been presented by the appellant on **07.09.2023** and is registered in the Tribunal. The matter was listed before this Tribunal on **24.11.2023**

Whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way. Therefore, this notice is given by advertisement directing you to make appearance in this Tribunal on **23.04.2023** Given under my hand and Seal of the Tribunal this 27th Day of Dec. 2023

By Order of the Tribunal,
Section Officer

Form no. 5 DRT/Lko

Debts Recovery Tribunal, Lucknow
(Jurisdiction- Part of U.P.)

600/1, University Road, Near Hanuman Seti Mandir Lucknow-226007

Summons For Filing reply & Appearance By Publication

OA No. 1083/2023 Date: 19.02.24

(Summons to defendant under Section 19 (4) of the RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993 read with Rules 12 and 13 of the Recovery Tribunal (Procedure Rules, 1993)

BANK OF BARODA APPLICANT

Parsakhara Branch, Bareilly

M/s MODERN INDUSTRIES & OTHERS DEFENDANTS

To,

- M/s Modern Industries, a partnership firm having its principal place of business at R-5 & R-6, Industrial Area, Bareilly, U.P.-243001.
- Mr. Sushil Kumar Maheshwari adult S/o Late Uma Shanker Maheshwari (Partner-cum-Guarantor) resident of 118/119, Kali Bari, Bareilly, in his individual capacity and also as heir and legal representative of his wife the deceased guarantor Late Mrs. Praveesh Kumar Maheshwari
- Mr. Saurabh Maheshwari adult son of Sri Sushil Kumar Maheshwari (Partner-cum-Guarantor) resident of 118/119, Kali Bari, Bareilly, (in his individual capacity and also as heir and legal representative of his mother the deceased guarantor Late Mrs. Praveesh Kumar Maheshwari)
- Mr. Sandeep Maheshwari adult son of Sri Sushil Kumar Maheshwari (Guarantor) resident of 118/119, Kali Bari, Bareilly, (in his individual capacity and also as heir and legal representative of his mother the deceased guarantor Late Mrs. Praveesh Kumar Maheshwari)
- Mr. Sharad Maheshwari adult son of Sri Sushil Kumar Maheshwari (Guarantor) resident of 118/119, Kali Bari, Bareilly (as heir and legal representative of his mother the deceased guarantor Late Mrs. Praveesh Kumar Maheshwari)
- Smt Ruchi Maheshwari adult wife of Sri Sandeep Maheshwari (Guarantor and Mortgagor) resident of 118/119, Kali Bari, Bareilly.
- Smt. Manju Maheshwari adult wife of Sri Saurabh Maheshwari (Guarantor and Mortgagor) resident of 118/119, Kali Bari, Bareilly.
- Smt. Kalpana Maheshwari adult wife of Sri Sharad Maheshwari (Guarantor and Mortgagor) resident of 118/119, Kali Bari, Bareilly.

DEFENDANTS

In the above noted application you are required to file reply in paper Book Form in Two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his Counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on **20.08.2024 at 10.30 A.M.** failing which the application shall be heard and decided in your absence.

Registrar
Debt Recovery Tribunal, Lucknow

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR (NORTHERN REGION)

B-2 wing, 2nd Floor, Paryavaran Bhawan, CGO Complex New Delhi-110003

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **TOSHIBA LOGISTICS INDIA PRIVATE LIMITED** having its registered office at **C-39, Basement Kalkaji, New Delhi, India- 110019** in the National Capital Territory of Delhi, Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government, power delegated to Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary general meeting held on 26th February 2024 to enable the Company to change its Registered office from the "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint Form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, at the address, B-2 wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

Registered office:- C-39, Basement Kalkaji, New Delhi, India- 110019

For and on behalf of **TOSHIBA LOGISTICS INDIA PRIVATE LIMITED**

Sd/-
Sridhar
Date: 07/03/2024 Whole-time Director
Place: New Delhi DIN: 08573956

FORM NO. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE REGIONAL DIRECTOR NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS

In the matter of the sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **B O Constructions Private Limited**, a company incorporated under the Companies Act, 1956 having its Registered Office at Farm No. 133, DLF, KH, No. 135/52 MIN 1354 1012, 1013, 1014, 1015, Chhatrapati Extn. New Delhi-110074 India.

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director, Northern Region under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on Thursday, 22nd February, 2024 to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of West Bengal".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on Thursday, 22nd February, 2024 to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of West Bengal".

For and on behalf of **B O CONSTRUCTIONS PRIVATE LIMITED**

Sd/-
Jagdeep Jain
Date: 07.03.2024
Place: New Delhi DIN: 00047183

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of **TRANS VALVES (INDIA) PRIVATE LIMITED** (CIN: U25120DL1984PTC170448) having its Registered Office at **A-9, JHILMIL INDUSTRIAL AREA, SHAHDARA, DELHI-110095**

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 05th February 2024 to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Telangana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Ayyadaya Bhawan, CGO Complex, New Delhi-110003 within 14 (Fourteen) days of the date of publication of this notice with the copy to the applicant Company at its registered office at the address mentioned above.

For and on behalf of **TRANS VALVES (INDIA) PRIVATE LIMITED**

Sd/-
GAURHAV JAIN
Date: 07.03.2024
Place: Delhi DIN: 00056126

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of **TRANS VALVES (INDIA) PRIVATE LIMITED** (CIN: U25120DL1984PTC170448) having its Registered Office at **A-9, JHILMIL INDUSTRIAL AREA, SHAHDARA, DELHI-110095**

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 05th February 2024 to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Telangana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Ayyadaya Bhawan, CGO Complex, New Delhi-110003 within 14 (Fourteen) days of the date of publication of this notice with the copy to the applicant Company at its registered office at the address mentioned above.

For and on behalf of **TRANS VALVES (INDIA) PRIVATE LIMITED**

Sd/-
GAURHAV JAIN
Date: 07.03.2024
Place: Delhi DIN: 00056126

"IMPORTANT"

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Notice

We wish to inform our esteemed customers, intermediaries and public at large that we are relocating our branch office presently situated at 2nd & 3rd Floor, Aggarwal Plaza Block B-1, Plot No. 4, Local Shopping Centre, Mini Market, Janak Puri, New Delhi - 110 058 to a new location as given below. The relocated branch shall be open for servicing within 2 to 3 months. You are requested to take note of the same and visit our website www.icicilombard.com for the relocated branch office or download it, take care app to avail services available for your policy including renewals and claim related assistance.

New address (Relocation): 2nd & 3rd Floor, Aggarwal Plaza, Block B-1, Plot No. 4, Local Shopping Centre, Mini Market, Janak Puri, New Delhi - 110 058.

Old address (Closure): 2nd & 3rd Floor, Aggarwal Plaza, Block B-1, Plot No. 4, Local Shopping Centre, Mini Market, Janak Puri, New Delhi - 110 058.

For ICICI Lombard General Insurance Company Ltd.

Authorized Signatory

All the concerned are requested to take note of the same.

DEMAND NOTICE

Under Section 13(2) of the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules), in exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorized Officer of IFL Home Finance Ltd. (IFL HFL) Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) / Guarantor(s) / Legal Heir	Demand Notice Date & Amount	Description of Secured Asset (Immovable Property)
Sara Raj B110040174	05-Mar-2024 is ₹ 28,40,044.00/- (Rupees Twenty Eight Lakh Forty Four Thousand Forty Four Only)	All that piece and parcel of the property being: Flat No. 5, on First Floor without roof terrace rights, Super Built Up Area Admeasuring 630 Sq. Ft. and Carpet Area Admeasuring 504 Sq. Ft., out of Property Bearing No. RZ-F-1260, Built on Plot No 260, out of Kharsa No. 86/19/2, situated in the area of Village Palam, Mahavir Enclave, New Delhi, Delhi, India, 110045

Earlier Demand notice dated 28.05.2022 stands withdrawn. If the said Borrower fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorized Officer at Branch Office JA-1C & JA-1D, 2nd Floor, Noida Sect-16, Noida, Gautam Budh Nagar, 201301 or Corporate Office, IFL Tower, Park No. 38, Upper White Park Vihar, Gurgaon, Haryana.

Place : Delhi ; Date : 07.03.2024 Sd/- Authorized Officer, For IFL Home Finance Ltd.

Kotak Mahindra Bank Limited

Registered Office: 27 BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400001 Branch Office: Kotak Mahindra Bank Ltd., 7th Floor, Plot No. 7, Sector -125, N. Delli Campus, Noida, UP - 201313.

You the below mentioned borrower and co-borrowers have availed loan(s) from bank/financial institution, more particular described hereunder by mortgaging your immovable properties (secureties) and defaulted in repayment of the same. Consequently to your defaults, your loans were classified as non-performing assets and said loan accounts alongwith all rights, titles & interests, benefits due receivables have been assigned in favour of Kotak Mahindra Bank Limited vide separate deeds of assignment mentioned hereunder, the bank has pursuant to the said assignment and for the recovery of the outstanding dues, issued demand notice under section 13(2) of the securitization and reconstruction of financial asset and enforcement of security interest act, 2002 (the act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the borrower, co-borrowers, securities, lender, outstanding dues, demand notice sent under section 13(2) and amount claimed there under are given as under:-

Name And Address Of The Borrower, Co-Borrower's, Loan Account No., Loan Amount	Details Of The Property	1. Name of Lender 2. Date of Assignment 3. Demand Notice Date & Amount Due In Rs.
1. M/S Manoj General Store Through Its Proprietor Mr. Manoj Kumar At: Kashipur, Road, Budanpur, Aligarh, U.P. 202202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
Manoj Kumar S/O Mr. Jagan Singh At: House No. 222, Post Vasthaya Shyamrupi, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	All That Piece And Parcel Of Land Measuring In Sq. Ft. 222, Total Area 82.13 Sq. Mtr Land Situated At: Shyamrupi Hadipur, Dist:-Deoria, Tehsil:- District-Moradabad, U.P. Code:-201202	1. Bajaj Finance Limited. 2. 29.08.2023 3. 08.01.2024
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